

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 62/1007/2020

This the 19th day of November, 2020



**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. MOHD. JAMSHED, MEMBER (A)**

1. Ratinder Kour, aged 49 years, D/o Lt.S. Pritam Singh, R/o EP 911-Mohall Jullaka Jain Bazar Jammu, C/o Principal Chief Conservator of Forests J&K Srinagar.
2. Muzaffar Ahmad Sheikh, aged 46 years, S/o Mohammad Abdullah Sheikh, R/o Tawheed Bagh, Sopore, C/o Principal Chief Conservator of Forests J&K Srinagar.
3. Mohammad Ashraf Bhat, aged 39 years, S/o Lt. Mohammad Sabir Bhat, R/o Katipora Tangmarg, C/o Principal Chief Conservator of Forests J&K Srinagar.

.....Applicants

(Advocate: Mr. M.A. Beigh)

Versus

1. Union Territory of Jammu and Kashmir through Chief Secretary to Govt., Civil Secretariat Srinagar/Jammu.
2. Commissioner Secretary to Govt. Forest Department, Civil Secretariat, Srinagar/Jammu.
3. Principal Chief Conservator of Forests, J&K Jammu/Srinagar.
4. Chief Conservator of Forests, Central, Jammu.

5. Chief Conservator of Forests, Jammu.
6. Chief Conservator of Forests, Kashmir.
7. State Level Departmental Promotion Committee (Forests) through its Chairman Principal Chief Conservator of Forests, J&K Srinagar.



.....Respondents

(Advocate: Mr. Amit Gupta, AAG)

O R D E R

[O R A L]

Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member (J): -

During the course of arguments, learned counsel for the applicants submitted that he will be satisfied if a direction is given to applicants to file fresh representation and thereafter respondents shall decide the same by passing a reasoned and speaking order within a stipulated period of time.

2. Looking to the limited prayer made by learned counsel for the applicants, O.A is disposed of at the admission stage itself with a direction to applicants to file fresh representation within a period of 2 weeks from today and on receipt of representation, the same shall be decided by the respondents within a period of three weeks from the date of receipt of a

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certified copy of this order, by passing a reasoned and speaking order in accordance with rules with intimation to the applicants. No costs.

3. It is made clear that we have not expressed any opinion on the merits of the case.



(MOHD. JAMSHED)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

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